

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 21
149/ND/2016

IN THE MATTER OF:

Rachna Khatri

... **Applicant/Petitioner**

Versus

M/s Maxzima Pharmaceuticals Pvt. Ltd.

... **Respondent**

Under Section: 241-242

Order delivered on 22.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : None

For the Respondent : None

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of either of the parties, despite repeated calls. In the interest of justice, issue notice of default to the Petitioner/Applicant returnable on 24.10.2024. The Registry/Court Officer would serve notice upon the Petitioner/Applicant through all modes viz. registered post, speed post, courier service and E-mail.

List the matter on 24.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)